

Public Conveyances in Delhi

3023. Shri Jadhav: Will the Minister of Transport and Communications be pleased to state:

(a) the number of public conveyances (mechanical transport) registered in Delhi, other than D.T.U. Buses, with a break-up of each type;

(b) the number of private cars registered;

(c) whether it is a fact that the transport facilities available in Delhi are inadequate as compared with the increase in population and the expansion of the city; and

(d) if so, the steps Government are taking in this direction?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (d). A statement giving the information required is laid on the Table of the Lok Sabha.

STATEMENT

(a) (i) Stage carriages	182
(ii) Reserve and spare buses	43
(iii) School buses	161
(iv) Tourist cars	150
(v) Taxis (cars)	1,310
(vi) Auto-rickshaws:—	
4-seaters	550
2-seaters	1,030
(b) Private cars	10,500

(c) Yes. There is need for increasing the transport facilities.

(d) The Delhi Transport Undertaking are trying to acquire additional buses for their fleet, as also to repair their old vehicles and put them on the road. The Delhi Administration are also issuing additional permits for taxis and auto-rickshaws to cope with the increasing demand for traffic.

Milk Development Projects

3024. Shri Nanjappa: Will the Minister of Food and Agriculture be pleased to state the position of Milk Development Projects in the country?

The Minister of Food and Agriculture (Shri A. P. Jain): A statement containing the available information is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 117].

Drugs Consultative Committee

3025. Shri Hem Raj: Will the Minister of Health be pleased to state:

(a) the main recommendations made by the Drugs Consultative Committee in its recent meeting; and

(b) which of them have been accepted by Government and the action taken thereon?

The Minister of Health (Shri Karmakar): (a) A resume of the main recommendations made by the Drugs Consultative Committee in its recent meeting is laid on the Table of the Sabha. [See Appendix VI, annexure No. 118].

(b) The recommendations are under consideration.

12.30 hrs.

MOTION FOR ADJOURNMENT

FIRING BY PAKISTANI ARMED FORCES ON INDIAN POLICE

Mr. Speaker: I have received the following adjournment motion from Shri Hem Barua:

"The firing resorted to by Pakistani armed forces on the Indian Police in the Radhanagar area of Belonia Sub-division about 100 miles away from Agartala on the eastern sector of the Indo-Pak frontier, as reported in this morning's papers, thus violating the cease-fire agreement recently entered into by the Prime Ministers of India and Pakistan,—a fact that has considerably contributed to the feeling of insecurity in the minds of the people living on the border."

Shri Hem Barua (Gauhati): After this historic agreement was signed between the two Prime Ministers—

Mr. Nehru and Mr. Noon—it was felt that nothing should be said or done.

Mr. Speaker: The hon. Member ought not to be arguing about this matter. I am not questioning the facts that have been set out here. I would like to hear from the hon. Minister if he or she accepts this and how he or she would like to enlighten the House in regard to this.

Shri Hem Barua: There is another incident, subsequent to this one.

Mr. Speaker: If I did not agree with him, I would not have brought it up here. What is the other incident?

Shri Hem Barua: There is another incident subsequent to this incident. After this agreement was signed, we feel that nothing should be said or done which might cut into the roots of this agreement. But immediately after this, some 100 Pakistani nationals crossed the Cachar-East Pakistan border and entered into the Patharia reserve there in the Assam frontier. This is incident number one. Quick on the heels of this incident, there is another incident, namely, the Pakistani armed forces resorting to firing in the Radhanagar area in the Belonia sub-division, about 100 miles away from Agartala. I say that this cease-fire agreement signed between the two Prime Ministers is violated deliberately and there are two occasions to establish this.

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): It is unfortunate that these local border violations should continue, in spite of the cease-fire agreement between the Prime Ministers of India and Pakistan. As far as our information goes, Pakistani nationals trespassed into our territory and on their being challenged, they ran away to East Pakistan and resorted to firing. We have no more information than what has appeared in the newspapers regarding casualty and loss. But a certain procedure is

laid down for the handling of such incidents. We have received a telegram from the District Magistrate in Agartala in which he has stated that he has lodged a strong protest with the District Magistrate in Comilla and has also requested him to meet him, so that effective measures could be taken to prevent the situation from deteriorating.

I have nothing more to add. This firing has been going on for some time, as the hon. Member has pointed. I do not think it is a matter of urgent public importance at the moment.

Mr. Speaker: That it is a matter of importance, there is no doubt.

Shri S. M. Banerjee (Kanpur): I wish to submit one thing.

Mr. Speaker: Not necessary.

Shri S. M. Banerjee: Not about this.

Mr. Speaker: At this stage, I am only concerned with this that I must be satisfied that it is a matter of urgent public importance, of a definite nature and I must be satisfied about the default or otherwise, action or omission, on the part of Government.

Now, it is an urgent matter. No doubt some incidents might have been going on, but it is the duty of the Government to see that these incidents do not go on, except when they are taken by surprise and it is unavoidable. But they have been going on for some time past; this is only an addition. If the hon. Member did not refer to some other incident, I would have thought it was only one of recent occurrence. But this seems to follow the other one. They came one step and they came another step. Therefore, it is a continuing affair. The Government seems to be taking all steps. I would only like that in the next session the hon. Minister will tell the House what steps have been taken

ment
[Mr. Speaker]

with a view to avoid those people coming rashly.

...

Shri Hem Barua rose—

Mr. Speaker: Whatever he wants to ask with respect to the previous one, he might have written to the Minister. Nothing more.

Shri S. M. Banerjee rose—

Mr. Speaker: No, no; this is a very bad practice that is developing. After I have given my ruling, no hon. Member shall say anything.

Shri S. M. Banerjee: Not about this ruling; I have received a telegram....

Mr. Speaker: If it does not relate to any particular matter before the House, he need not refer to it.

Shri S. M. Banerjee: I have received a telegram from one Member of the House, Mr. Jagdish Awasthi. This is a very serious matter which I wish to bring to your notice.

Mr. Speaker: When did he receive the telegram?

Shri S. M. Banerjee: I was away at Lucknow. I was waiting to see you, but you came only at 11 o'clock.

Mr. Speaker: He might have written a letter.

Shri S. M. Banerjee: It is said in the telegram that he was arrested on the 23rd, that he was not produced before any magistrate within 24 hours, etc. These things are happening.

Mr. Speaker: Let us dispose of this work. If it relates to a Member of this House and if it is such a serious matter, let me look into it later.

As far as the adjournment motion is concerned, I do not give my consent.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, a copy of each of the following statements showing the action taken by Government on various assurances, promises and undertakings given by Ministers during the various Sessions of Second Lok Sabha shown against each:—

- (1) First Statement, Fifth Session, 1958. [See Appendix VI, annexure No. 119.]
- (2) Supplementary Statement No. IX, Fourth Session, 1958. [See Appendix VI, annexure No. 120.]
- (3) Supplementary Statement No. XI, Third Session, 1957. [See Appendix VI, annexure No. 121.]
- (4) Supplementary Statement No. XVI, Second Session, 1957. [See Appendix VI, annexure No. 122.]
- (5) Supplementary Statement No. XVII, First Session, 1957. [See Appendix VI, annexure No. 123.]

NOTIFICATION ISSUED UNDER THE INDIAN INCOME TAX ACT

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Dr B. Gopala Reddi, I beg to lay on the Table a copy of Agreement between the Government of India and the Swiss Federal Council concerning the taxation of Enterprises Operating Aircraft published in Notification No. G. S. R. 761 dated the 1st September, 1958 [Placed in Library. See No. LT-965/58.]

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION ON INTEGRATION OF SOCIAL SECURITY SCHEMES

Shri Abid Ali: I beg to lay on the Table under Direction No. 19 issued